

मथुरा जिले के लिए कोयला

*१३३२. श्री दिगम्बर सिंह : क्या उत्पादन मन्त्री यह बनेलो की टुटा करेंगे :

(क) अक्टूबर १९५२ से आज तक जिला मथुरा, यू० पी० के लिए नियत किए गए कोयले की मात्रा;

(ख) किस ने कितना मांगा था;

(ग) योजना-कार्य के लिए कितना कोयला नियत किया गया था;

(घ) जिला विकास संघ को अपना अव्यंश अभी तक क्यों नहीं मिला है; तथा

(ङ) कब तक मिलने की आशा है ?

The Minister of Production (Shri K. C. Reddy): (a) A statement giving the information is laid on the Table of the House. [See Appendix IX, annexure No. 13.]

Sanctions for Brick Burning Coal are issued on a six monthly basis, and the number of wagons sanctioned for this purpose for Mathura District during the period July 1952 to June 1953 is 151.

(b) Information is not available, as demands are placed on the State Coal Controller and not on the Coal Commissioner.

(c) 1440 wagons for the whole of U.P. during the period July 1952 to June 1953.

(d) and (e). No allocation has been made by the State and Controller U.P. for the District Co-operative Federation, Mathura District.

श्री दिगम्बर सिंह : क्या माननीय मंत्री जी को यह पता है कि जो लोग व्यक्तिगत कार्य के लिए कोयला मांगते हैं, उनको तो वह मिल जाता है, लेकिन कोआपरेटिव अंर प्लानिंग बौरह के कार्यों के लिए जब मांगते हैं तो कोयला नहीं मिलता ?

Shri K. C. Reddy: The internal distribution of the coal allotted to each State is a matter for the State Government concerned, and so I am not

in a position to go into the details about it.

श्री दिगम्बर सिंह : क्या माननीय मंत्री जी को यह पता है कि लोगों के अन्दर यह भावना पैदा हो गई है कि व्यक्तिगत आधार पर कार्य करना चाहिये क्योंकि वहां जा कर वे कोयला प्राप्त कर लेते हैं अंर कोआपरेटिव आधार पर नहीं करना चाहिये, क्योंकि कोयला प्राप्त नहीं होता ?

Mr. Speaker: Order, order. The hon. Minister has already stated that it is a matter entirely under the control of the State Government. He cannot be expected to answer questions of details in that regard.

TECHNICAL ADVISORY COMMITTEE (MINING)

*1333. **Shri Vittal Rao:** (a) Will the Minister of Production be pleased to state whether the Technical Advisory Committee (Mining) appointed to consider the cases of individual hardships caused to Mining Companies as a result of pegging of output of metallurgical coal has since concluded its work?

(b) If so, which are the mining companies that have been exempted and what is their annual production of metallurgical coal?

The Minister of Production (Shri K. C. Reddy): (a) Appeals against "pegging" orders, involving hardship to individual collieries, are considered by the Coal Board, in consultation with the Technical Advisory Committee (Mining), where necessary.

The Technical Advisory Committee (Mining) is a permanent Committee attached to the Coal Board and the question of its concluding its work does not arise. A statement is laid on the Table of the House, showing the functions of the Committee. [See Appendix IX, annexure No. 14.]

(b) No Mining Companies have been exempted from the "pegging" orders.

Shri Vittal Rao: May I know whether this Committee is going to restrict its inquiry to Bengal and Bihar coalfields only, or it will extend to Madhya Pradesh and Hyderabad collieries also?

Shri K. C. Reddy: Wherever pegging orders have been issued, and